

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2279

ANSWERED ON:05.12.2014

EMPOWERMENT OF GIRL CHILD AND WOMEN

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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the sex ratio in the country, State/UT-wise;
- (b) the schemes in operation/proposed to be launched by the Government to empower girl child and women in the country;
- (c) the funds allocated/released and utilised by the States for the purpose during each of the last three years and the current year, scheme, State/UT-wise including Tamil Nadu;
- (d) whether Government has made any assessment about the number of girl child and women including those living Below Poverty Line benefited from the said schemes during the said period;
- (e) if so, the details and the outcome thereof, State/ UT-wise; and
- (f) the other steps taken/proposed to be taken by the Government in this direction?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) The State-wise Child Sex Ratio (0-6 years) in the country is enclosed at Annex-I.

(b) to (e): Government of India has recently introduced the Beti Bachao, Beti Padhao (BBBP) scheme for survival, protection & education of girl child. It aims to address the issue of declining Child Sex Ratio (CSR) through a mass campaign across the country targeted at changing societal mindsets & creating awareness about the criticality of the issue with focussed intervention & multi-sectoral action in 100 districts with low Child Sex Ratio. As the Beti Bachao, Beti Padhao (BBBP) scheme has been approved recently, no fund allocation has been made so far to the States.

Ministry of Women & Child Development is implementing the Sabla scheme through States/UTs for all-round development of adolescent girls of 11-18 years by making them 'self reliant'. At present it is being implemented in 205 districts from all the States/UTs. The State/UT-wise details of funds allocated/released and utilised under the Sabla scheme during each of the last three years and the current year including Tamil Nadu is enclosed at Annex-II.

(f): The Ministry of Women and Child Development have enacted various special laws relating to women such as the Protection of Women from Domestic Violence Act, 2005; Dowry Prohibition Act, 1961; Indecent Representation of Women (Prohibition) Act, 1986; and the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and Prohibition of Child Marriage Act, 2006 (PCMA).

The Government of India regularly conducts awareness generation programmes and publicity campaigns on various laws relating to women through workshops, fairs, cultural programmes, seminars, training programmes etc. Continuous awareness creation among men and women in the society through workshops, seminars, street plays, Nari ki Chaupals, Beti Janmotsav at the district level. In collaboration with Ministry of Panchayati Raj Special (Mahila) Gram Sabhas have also been conducted. Further, advertisements in the press and electronic media educating peoples about issues of domestic violence, Child Sex Ratio and Child Marriage etc also being taken up. Platforms such as the International Women's Day and the National Girl Child Day are used to create awareness on issues related to women and to bring to the centre stage issues such as sex selective abortions and child marriage.